

**Central Administrative Tribunal  
Principal Bench**

**OA-2115/2018**

**New Delhi, this the 25<sup>th</sup> day of May, 2018**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Than Singh, aged 55 years,  
s/o late Sh. Jag Ram,  
working as HS-I, under Garrison Engiener,  
Ministry of Defence, New Delhi,  
r/o WZ-155, Ghyla Villagwe, New Delhi. ...

Applicant

(through Sh. Yogesh Sharma)

Versus

1. Union of India,  
Through the Secretary,  
Ministry of Defence, Govt. of India,  
New Delhi.

2. The Engineer-in-Chief,  
MES, Kashimir House, Rajaji Marg,  
Integrated HQ of MOD(Army),  
DHQ, New Delhi-11.

3. The Chief Engineer,  
Western Command,  
Chandimandir-134107.

4. The CWE,  
HQ CWE New Delhi,  
Rao Tula Ram Marg, Delhi Cantt-10. ....

Respondents

**ORDER(ORAL)**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

The applicant has filed the present OA seeking the following reliefs:

i)That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to consider the applicant for his promotion to the post of Highly Skilled-I (FGM) from due date with all the consequential benefits with arrears of difference of pay and allowances with interest.

ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation"

2. It is stated by learned counsel for the applicant that the applicant sent a legal notice dated 15.04.2018 to the respondents which remains unresponded till date. Learned counsel for the applicant states that the applicant would be happy and satisfied if a direction is given to the respondents to respond to the aforesaid legal notice of the applicant within a time bound manner.

3. Having heard the learned counsel for the applicant and gone through the facts and circumstances of the case, we are of the opinion that this OA can be disposed of at the admission stage itself by directing the respondents to respond to the legal notice dated 15.04.2018. Accordingly, the respondents are directed to consider and respond to the aforementioned legal notice of the applicant and pass a reasoned and speaking order thereon within a period of three months from date of receipt of a certified copy of this order. The OA is disposed of.

It is made clear that nothing has been commented on merits of the case.

**(Praveen Mahajan)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

/ns/